

reports from the banks concerned. Data as sought for is not maintained centrally by the Government of India. All such complaints are forwarded to NABARD or the concerned Banks for redressal.

Sharing of details of black money account

1680. MS. SUSHILA TIRIYA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that several countries have submitted to Government, data on Non-Resident Indians (NRI) black money;
- (b) if so, the details thereof; and
- (c) the action taken by Government to bring the money back?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM):
(a) to (c) Yes Madam, The German Tax Authorities have provided to the Indian Government information available with them regarding accounts concerning Indian nationals with the LGT bank of Liechtenstein. This information has been provided by the German authorities under the Article concerning exchange of information of the Double Taxation Avoidance Agreement (DTAA) between India and Germany read with the Protocol thereto. On the basis of this information, assessment proceedings were reopened and cases were centralized in different central charges in Chennai, Delhi, Mumbai and Kolkata. Assessments have been made against total 18 individual cases involving total assessed income of Rs 43.83 Crore and total demand of Rs 24.26 Crore. Penalty proceedings for concealment of income have separately been initiated in all these cases.

Stimulus package

1681. SHRI S.S. AHLUWALIA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government evolved and provided stimulus package for the industrial corporate sector for facilitating economic growth in the wake of economic recession since 2008-09;
- (b) if so, the details of stimulus so evolved and provided indicating total volume of the packages, year-wise for the respective sectors and outcome thereof;
- (c) whether similar stimulus packages have also been evolved for the micro, small and medium enterprises;